

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)..... of 2016
(CC No. 21795/2015)

(Arising out of impugned final judgment and order dated 18/04/2015
in ITA No. 81/2015 passed by the High Court of Judicature at
Allahabad)

COMMISIONER OF INCOME TAX, KANPUR

Petitioner(s)

VERSUS

M/S MKU PVT. LTD.

Respondent(s)

(with appln. (s) for c/delay in filing SLP)

Date : 18/04/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Ms. Sadhna Sandhu, Adv.
Mr. D.L.Chidananda, Adv.
Mr. B.K.Prasad, Adv.
Mrs. Anil Katiyar, Adv.

For Respondent(s) Ms. Shruti Gupta, Adv.
Mr. Sunil Kumar Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Tag with C.A. No.913/2016.

(Rajni Mukhi)
SR. P.A.

(Renu Diwan)
COURT MASTER